



2026:AHC:26106

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4577 of 2026

Shree Prayagraj Sahkari Awas Samiti Limited

.....Petitioner(s)

Versus

Upparjiladhikari Phoolpur Prayagraj And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sudhir Kumar
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.1, namely, Sub Divisional Magistrate, Tehsil Phoolpur, District Prayagraj to decide the Case No. 26998 of 2025, Computerized Case No. T202502030226998 (Rais Ahmad Versus Diwakar Tiwari and others, under Section 116 of U.P. Revenue Code, 2006 within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is ***disposed of*** finally directing the Respondent No.1, namely, Sub Divisional Magistrate, Tehsil Phoolpur, District Prayagraj to decide the aforesaid matter filed by the petitioner, strictly in accordance with law, without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 5, 2026

T.S.